

GOVERNMENT OF KARNATAKA**KARNATAKA LOKAYUKTA**

No.UPLOK-2/DE/5/2019/ARE-8

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560001
Date: 04th November, 2022.

RECOMMENDATION

Sub: Departmental Inquiry against Shri
Naryanaswamy, Executive Officer, Taluk
Panchayath, Srinivasapura, Kolar District-reg.

Ref: 1) Government Order No.ಗೃಹಪ 250 ವಿಸೇಬಿ 2018,
Bengaluru, dated: 27/12/2018.

2) Nomination Order No.UPLOK-2/DE/5/
2019, Bengaluru, dated: 05/01/2019 of
Upalokayukta, State of Karnataka, Bengaluru.

3) Inquiry Report dated: 31/10/2022 of
Additional Registrar of Enquiries-8, Karnataka
Lokayukta, Bengaluru.

The Government by its order dated: 27/12/2018 initiated
the disciplinary proceedings against Shri Naryanaswamy,
Executive Officer, Taluk Panchayath, Srinivasapura, Kolar
District (hereinafter referred to as Delinquent Government

Official, for short as DGO) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-2/DE/5/2019, Bengaluru, dated: 05/01/2019 nominated Additional Registrar of Enquiries-8, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.
3. The DGO, Shri Naryanaswamy, Executive Officer, Taluk Panchayath, Srinivasapura, Kolar District was tried for the following charges:

ಅನುಬಂಧ-1

ದೋಷಾಯೋಪನೆ-1

ಆಸನಾ ಆದ ನೀವು ಕೋಲಾರ ಜಿಲ್ಲೆಯ ಶ್ರೀನಿವಾಸಪುರ ತಾಲ್ಲೂಕು ಪಂಚಾಯತಿಯಲ್ಲಿ ಕಾರ್ಯ ನಿರ್ವಹಣೆ ಅಧಿಕಾರಿಯಾಗಿ ಕಾರ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಅವಧಿಯಲ್ಲಿ ಶ್ರೀಮತಿ ರತ್ನಮ್ಮ ಬಿನ್ ಅಣ್ಣಯ್ಯ ಶೆಟ್ಟಿ ಮತ್ತು ಶ್ರೀಮತಿ ಲಕ್ಷ್ಮಮ್ಮ ಕೋಂ ಅಣ್ಣಯ್ಯ ಶೆಟ್ಟಿ ರವರಿಗೆ ಚಲ್ದಿಗಾನಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯತಿಯಿಂದ ಹಕ್ಕುಪತ್ರಗಳಡಿಯಲ್ಲಿ ಹಂಚಿಕೆಯಾದ ನಿವೇಶನಗಳಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ, ಸದರಿಯವರ ಹೆಸರಿನಲ್ಲಿ 2000-01ನೇ ಸಾಲಿನಲ್ಲಿ ಕ್ರಮವಾಗಿ ಖಾತೆ ಸಂ.246 ಮತ್ತು 247 ಆಗಿದ್ದು, ಈ ಬಗ್ಗೆ ದಿನಾಂಕ: 18/04/2017ರ ವರದಿಯನ್ನು ಚಲ್ದಿಗಾನಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯವರು ನಿಮಗೆ ಸಲ್ಲಿಸಿದ್ದು, ಸದರಿ ಎರಡು ನಿವೇಶನಗಳು ಸರ್ಕಾರದ ಆಶ್ರಯ ಯೋಜನೆ ಅಡಿ ಸದರಿಯವರಿಗೆ ಹಂಚಿಕೆ ಮಾಡಲಾಗಿದ್ದು, ಶ್ರೀಮತಿ ಲಕ್ಷ್ಮಮ್ಮ ಕೋಂ ಅಣ್ಣಯ್ಯ ಶೆಟ್ಟಿ ಮತ್ತು ಅವರ ಮಗ ಶ್ರೀ ಬೈರಾಶೆಟ್ಟಿ ರವರ ಹೆಸರಿನಲ್ಲಿ ಆಸ್ತಿಗಳು ಇದ್ದರೂ

✓

ತಪ್ಪು/ಸುಳ್ಳು ಮಾಹಿತಿ ನೀಡಿ ಶ್ರೀಮತಿ ರತ್ನಮ್ಮ ಬಿನ್ ಅಣ್ಣಯ್ಯ ಶೆಟ್ಟಿ ಮತ್ತು ಶ್ರೀಮತಿ ಲಕ್ಷ್ಮಮ್ಮ ಕೋಂ ಅಣ್ಣಯ್ಯ ಶೆಟ್ಟಿ ರವರು ಸರ್ಕಾರದಿಂದ 2 ನಿವೇಶನಗಳನ್ನು ಪಡೆದಿರುವ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಸದರಿ ಎರಡು ಖಾತೆಗಳನ್ನು ರದ್ದುಪಡಿಸುವಂತೆ ದಿ: 10/08/2017 ರಲ್ಲಿ ಕೋಲಾರ ಜಿಲ್ಲಾ ಪಂಚಾಯಿತಿ ಮುಖ್ಯ ಕಾರ್ಯ ನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ ಸೂಚಿಸಿದರೂ ಸಹ ನೀವು ಆ ಬಗ್ಗೆ ಕ್ರಮ ವಹಿಸಿರುವುದಿಲ್ಲ. ತನ್ಮೂಲಕ ಸರ್ಕಾರಿ ಆಪಾದಿತ ನೌಕರರಾದ ನೀವು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೇ ಸ್ವಂತ ಲಾಭಕ್ಕಾಗಿ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ನೀವು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ(ಸದ್ವರ್ತನೆ) ನಿಯಮಾವಳಿ 1966ರ (3)(i) ರಿಂದ (iii)ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ.

4. The Inquiry Officer (Additional Registrar of Enquiries-8) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has 'Proved' the charges leveled against DGO, Shri Naryanaswamy, Executive Officer, Taluk Panchayath, Srinivasapura, Kolar District.
5. On perusal of the Inquiry Report, in order to prove the guilt of the DGO, the Disciplinary Authority has examined one witness i.e., PW-1 and Ex. P-1 to P-20 documents were got marked. DGO was examined himself as DW-1.
6. On re-consideration of Inquiry Report and taking note of the totality of the circumstances of the case, I do not find any reason to interfere with the findings recorded by the Inquiry Officer.



Therefore, it is hereby recommended to the Government to accept the report of the Inquiry Officer.

7. As per the First Oral Statement of DGO furnished by the Inquiry Officer, DGO, Shri Naryanaswamy has retired from service on 31/05/2019.
8. Having regard to the nature of charge 'Proved' against DGO, Shri Naryanaswamy, Executive Officer, Taluk Panchayath, Srinivasapura, Kolar District and on consideration of the totality of circumstances:-

"It is hereby recommended to the Government to impose penalty of withholding 10% of pension payable to DGO, Shri Naryanaswamy, Executive Officer, Taluk Panchayath, Srinivasapura, Kolar District for a period of 5 years".

9. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

[Handwritten Signature]

(JUSTICE K.N.PHANEENDRA)
UPALOKAYUKTA-2,
STATE OF KARNATAKA.

KARNATAKA LOKAYUKTA

No: Uplok-2/DE/5/2019/ARE-8

M.S.Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru - 560 001.
Dated: 31 /10/2022

ENQUIRY REPORT

Present : Rajashekar.V.Patil
Addl. Registrar of Enquiries-8,
Karnataka Lokayukta,
Bengaluru.

Sub:-The departmental enquiry against Sri. Narayanaswamy, (Retired on 30/06/2019), Executive Officer, Taluk Panchayath, Srinivasapura, Kolar District - reg.

Ref:- 1) Report U/Sec 12(3) of the Karnataka Lokayuktha Act 1984, in Complt/Uplok/BD/596/2018/DRE-4, dtd.23/10/2018.
2) Government Order No.ಗ್ರಾಅಪ/250/ಎಸೇಬಿ/2018, ಬೆಂಗಳೂರು, dtd.27/12/2018.
3) Nomination Order No.UPLOK-2/DE/5/2019, Bangalore, dtd.05/01/2019.

Present Departmental Enquiry is initiated on the basis of the complaint lodged by one Sri. C.N. Venkatachalaiah, 10th Main, 7th Cross, Friends Colony, S.R. Bed, Koramangala, Bangalore, (herein after referred as 'Complainant') against Sri. Narayana Swamy, Executive



Officer, Taluk Panchayath, Srinivasapura, Kolar District, (herein after referred to as the Delinquent Government Official in short 'DGO').

2. An investigation was undertaken by invoking Section 7 (2) of the Karnataka Lokayuktha Act, DGO has filed his comments. Based on the allegations of the complaint, Hon'ble Upa-lokayuktha had sent the report U/Sec. 12(3) of Karnataka Lokayuktha Act, 1984, was sent to the Government as per Reference No.1 in No. Complt/Upa-Lok/BD/596/2018/DRE-4, dtd.23/10/2018.

3. The Competent Authority/State Government after verifying the materials initiated inquiry and entrusted the inquiry by Government Order No. ಗ್ರಾಅಪ/250/ವಿಸೇಬಿ/2018, ಬೆಂಗಳೂರು, dtd.27/12/2018.

4. Hon'ble Lokayuktha nominated ARE-8 as inquiry Officer as per Ref. No. UPLOK-2/DE/5/2019, Bangalore, dtd.05/01/2019.

5. Brief allegations made in the complaint are that: Complainant one Sri. N. Venkatachalaiah, r/o 7th Cross, 10th Main, Koramangala, Bangalore, has lodged a complaint alleging that one Rathnamma D/o Annaiah Shetty, and Smt. Lakshmmamma W/o Annaiah Shetty, were the holders of katha No.246 and 247 respectively and the same were got effected by producing false records and in this regard a

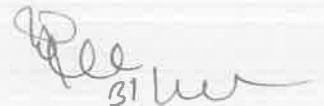
3/11/19

complaint was lodged before the Panchayath and subsequently matter was sent to Chief Executive Officer of Kolar, to cancel the said two kathas referred above. But the C.F.O. directed DGO office to hold enquiry and decide the matter at their level and take steps in this regard. DGO then working as Taluka Panchayathi Officer, Srinivasapura, Kolar district, did not carry out the directions of the C.E.O. Z.P. Kolar, for six months and did not take any steps to cancel the above said two kathas, which were effected illegally.

6. On the basis of the nomination, Article of Charge was prepared under 11(3) of KCSR & CCA Rules and concerned DGO.

ಅನುಬಂಧ-1
ದೋಷಾರೋಪಣೆ

2. ಆಸನೌ ಆದ ನೀವು ಕೋಲಾರ ಜಿಲ್ಲೆಯ ಶ್ರೀನಿವಾಸಪುರ ತಾಲ್ಲೂಕು ಪಂಚಾಯತಿಯಲ್ಲಿ ಕಾರ್ಯ ನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಯಾಗಿ ಕಾರ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಅವಧಿಯಲ್ಲಿ ಶ್ರೀಮತಿ ರತ್ನಮ್ಮ ಬನ್ ಅಣ್ಣಯ್ಯ ಶೆಟ್ಟಿ ಮತ್ತು ಶ್ರೀಮತಿ ಲಕ್ಷ್ಮಮ್ಮ ಕೋಂ ಅಣ್ಣಯ್ಯ ಶೆಟ್ಟಿ ರವರಿಗೆ ಚಲ್ದಿಗಾನಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯತಿಯಿಂದ ಹಕ್ಕುಪತ್ರಗಳಡಿಯಲ್ಲಿ ಹಂಚಿಕೆಯಾದ ನಿವೇಶನಗಳಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ, ಸದರಿಯವರ ಹೆಸರಿನಲ್ಲಿ 2000-01ನೇ ಸಾಲಿನಲ್ಲಿ ಕ್ರಮವಾಗಿ ಖಾತೆ ಸಂ.246 ಮತ್ತು 247 ಆಗಿದ್ದು, ಈ ಬಗ್ಗೆ ದಿನಾಂಕ:18.04.2017ರ ವರದಿಯನ್ನು ಚಲ್ದಿಗಾನಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯವರು ನಿಮಗೆ ಸಲ್ಲಿಸಿದ್ದು, ಸದರಿ ಎರಡು ನಿವೇಶನಗಳು ಸರ್ಕಾರದ ಆಶ್ರಯ ಯೋಜನೆ ಅಡಿ ಸದರಿಯವರಿಗೆ ಹಂಚಿಕೆ ಮಾಡಲಾಗಿದ್ದು, ಶ್ರೀಮತಿ ಲಕ್ಷ್ಮಮ್ಮ ಕೋಂ ಅಣ್ಣಯ್ಯ ಶೆಟ್ಟಿ ಮತ್ತು ಅವರ ಮಗ ಶ್ರೀ ಬೈರಾಶೆಟ್ಟಿ ರವರ ಹೆಸರಿನಲ್ಲಿ ಆಸ್ತಿಗಳು ಇದ್ದರೂ ತಪ್ಪು/ಸುಳ್ಳು ಮಾಹಿತಿ ನೀಡಿ ಶ್ರೀಮತಿ ರತ್ನಮ್ಮ ಬನ್


31/11/19

ಅಣ್ಣಯ್ಯ ಶೆಟ್ಟಿ ಮತ್ತು ಶ್ರೀಮತಿ ಲಕ್ಷ್ಮಮ್ಮ ಕೋಂ ಅಣ್ಣಯ್ಯ ಶೆಟ್ಟಿ ರವರು ಸರ್ಕಾರದಿಂದ 2 ನಿವೇಶನಗಳನ್ನು ಪಡೆದಿರುವ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಸದರಿ ಎರಡು ಖಾತೆಗಳನ್ನು ರದ್ದುಪಡಿಸುವಂತೆ ದಿ:10.08.2017 ರಲ್ಲಿ ಕೋಲಾರ ಜಿಲ್ಲಾ ಪಂಚಾಯತಿ ಮುಖ್ಯ ಕಾರ್ಯ ನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ ಸೂಚಿಸಿದರೂ ಸಹ ನೀವು ಆ ಬಗ್ಗೆ ಕ್ರಮ ವಹಿಸಿರುವುದಿಲ್ಲ. ತನ್ಮೂಲಕ ಸರ್ಕಾರಿ ಆಪಾದಿತ ನೌಕರರಾದ ನೀವು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೇ ಸ್ವಂತ ಲಾಭಕ್ಕಾಗಿ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ನೀವು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ(ಸದ್ವರ್ತನೆ) ನಿಯಮಾವಳಿ 1966ರ (3)(i) ರಿಂದ(iii)ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ.

ಅನುಬಂಧ-1

ದೋಷಾರೋಪಣೆಯ ವಿವರ

(ಸ್ಟೇಟ್‌ಮೆಂಟ್ ಆಫ್ ಇಂಪ್ಯೂಟೀಷನ್ ಆಫ್ ಮಿಸ್‌ಕಾಂಡೆಕ್ಟ್)

3. ಬೆಂಗಳೂರು ಕೋರಮಂಗಲ ಎಸ್.ಆರ್.ಬೆಡ್.ಫ್ರೆಂಡ್ಸ್ ಕಾಲೋನಿ, 10ನೇ ಮುಖ್ಯ 7ನೇ ಕ್ರಾಸ್ #9/1ರ ನಿವಾಸಿಯಾದ ಶ್ರೀ.ಸಿ.ಎನ್.ವೆಂಕಟಾಚಲಯ್ಯ, ನಿವೃತ್ತ ಎಎಸ್‌ಐ (ಇನ್ನು ಮುಂದೆ "ದೂರುದಾರರು" ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ತಮ್ಮ ದೂರಿನಲ್ಲಿ ಕೋಲಾರ ಜಿಲ್ಲೆ ಶ್ರೀನಿವಾಸಪುರ ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಯಾದ ಶ್ರೀ.ವಿ.ನಾರಾಯಣಸ್ವಾಮಿ (ಇನ್ನು ಮುಂದೆ "ಎದುರುದಾರರು" ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ರವರ ವಿರುದ್ಧ ಕರ್ತವ್ಯ ಲೋಪದ ಬಗ್ಗೆ ನೀಡಿದ ದೂರನ್ನು ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆಯ ಕಲಂ9ರ ಅಡಿಯಲ್ಲಿ ತನಿಖೆಗೆ ತೆಗೆದುಕೊಂಡಿದ್ದೇನೆ.

4. **ದೂರಿನ ಸಂಕ್ಷಿಪ್ತ ವಿವರಣೆ:-** ಪಿತ್ರಾರ್ಜಿತ ಆಸ್ತಿಯಿದ್ದು, ಸುಳ್ಳು ಮಾಹಿತಿ ನೀಡಿ ಶ್ರೀಮತಿ ರತ್ನಮ್ಮ ಬನ್ ಅಣ್ಣಯ್ಯ ಶೆಟ್ಟಿ (ಖಾತೆ ನಂ.246) ಮತ್ತು ಶ್ರೀಮತಿ ಲಕ್ಷ್ಮಮ್ಮ ಕೋಂ ಅಣ್ಣಯ್ಯ ಶೆಟ್ಟಿ ಖಾತೆ ನಂ.247) ರವರುಗಳು ಅಕ್ರಮವಾಗಿ ಪಡೆದಿರುವ ಖಾತೆಗಳನ್ನು ರದ್ದು ಮಾಡಲು ಕ್ರಮ ವಹಿಸುವ ಬಗ್ಗೆ ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್, ಕೋಲಾರ್ ರವರು ಆದೇಶಿಸಿ ಆರು ತಿಂಗಳಾದರೂ ಅಕ್ರಮ ಹಕ್ಕುಪತ್ರ ಮತ್ತು ಖಾತೆಗಳನ್ನು ಎದುರುದಾರರು ರದ್ದು ಮಾಡದೇ ಕರ್ತವ್ಯ ಲೋಪ ಎಸಗಿದ್ದಾರೆಂದು ಹೇಳಿದ್ದಾರೆ.

5. ದೂರಿನ ಎದುರುದಾರರಿಂದ ಆಕ್ಷೇಪಣೆಯನ್ನು ಕೇಳಲಾಗಿ, ಎದುರುದಾರರು ತಮ್ಮ ಆಕ್ಷೇಪನೆಯಲ್ಲಿ:-

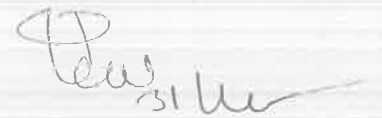
ಶ್ರೀಮತಿ ರತ್ನಮ್ಮ ಬನ್ ಅಣ್ಣಯ್ಯ ಶೆಟ್ಟಿ ಮತ್ತು ಶ್ರೀಮತಿ ಲಕ್ಷ್ಮಮ್ಮ ಕೋಂ ಅಣ್ಣಯ್ಯ ಶೆಟ್ಟಿ ರವರಿಗೆ ಹಕ್ಕು ಪತ್ರಗಳಡಿಯಲ್ಲಿ ವಿತರಣೆಯಾದ ಸರ್ಕಾರಿ ಜಾಗಕ್ಕೂ, ದೂರುದಾರರಿಗೂ ಸಂಬಂಧವಿಲ್ಲವಾದರೂ, ಅದು ತಮ್ಮ ವಿತ್ರಾರ್ಜಿತ ಆಸ್ತಿಯೆಂದು ತಿಳಿಸಿದ್ದಾರೆ. ದೂರುದಾರರು ಮತ್ತು ಸದರಿಯವರಿಬ್ಬರೂ ಒಂದೇ ಗ್ರಾಮ ಮತ್ತು ಕುಟುಂಬದವರಾಗಿದ್ದು, ಅವರು ಪರಸ್ಪರ ವೈಯಕ್ತಿಕ ವೈಷಮ್ಯ ಹೊಂದಿದ್ದಾರೆ. ಸದರಿ ಪ್ರಕರಣವು ಸಿವಿಲ್ ಸ್ಟರೂಪದ್ದಾಗಿದ್ದು, ನ್ಯಾಯಾಲಯದಲ್ಲೇ ಇತ್ಯರ್ಥಪಡಿಸಿಕೊಳ್ಳುವುದು ಸೂಕ್ತವಾಗಿದೆ ಎಂದು ಹೇಳಿದ್ದಾರೆ.

6. ಆಕ್ಷೇಪಣೆಗೆ ದೂರುದಾರರಿಂದ ಪ್ರತ್ಯುತ್ತರವನ್ನು ಕೇಳಲಾಗಿ, ದೂರುದಾರರು ತಮ್ಮ ಪ್ರತ್ಯುತ್ತರದಲ್ಲಿ ದೂರಿನ ಅಂಶಗಳನ್ನೇ ಪುನರುಚ್ಚರಿಸಿದ್ದಾರೆ.

7. ಕಡತ ಮತ್ತು ದಾಖಲೆಗಳನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಲಾಗಿ ಕಂಡು ಬರುವ ಅಂಶಗಳೇನೆಂದರೆ:-

1) ಶ್ರೀನಿವಾಸ ತಾಲ್ಲೂಕು ಚಲ್ಲಗಾನಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯತಿಗೆ ಸುಳ್ಳು/ತಪ್ಪು ಮಾಹಿತಿ ನೀಡಿ, ಹಕ್ಕುಪತ್ರಗಳನ್ನು ಶ್ರೀಮತಿ ಲಕ್ಷ್ಮಮ್ಮ ಕೋಂ ಅಣ್ಣಯ್ಯ ಶೆಟ್ಟಿ ರವರು ಅನಾವಶ್ಯಕವಾಗಿ ಪಡೆದು ಗ್ರಾಮ ಪಂಚಾಯತಿನಲ್ಲಿ ಮಾಡಿಕೊಂಡ ಖಾತೆ ಸಂ.246 (ಶ್ರೀಮತಿ ರತ್ನಮ್ಮ ಬನ್ ಅಣ್ಣಯ್ಯ ಶೆಟ್ಟಿ) ಮತ್ತು ಖಾತೆ ಸಂ.247 (ಶ್ರೀಮತಿ ಲಕ್ಷ್ಮಮ್ಮ ಕೋಂ ಅಣ್ಣಯ್ಯ ಶೆಟ್ಟಿ)ಗಳನ್ನು ರದ್ದುಪಡಿಸುವ ಬಗ್ಗೆ ಎದುರುದಾರರ ಹಂತದಲ್ಲಿಯೇ ಕ್ರಮ ವಹಿಸುವ ಬಗ್ಗೆ ಕೋಲಾರ ಜಿಲ್ಲಾ ಪಂಚಾಯತ್ ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳ ಜ್ಞಾಪನ ಸಂಖ್ಯೆ.ಜಿಪಂಕೋ/ಇತರೆ/ಅಭಿವೃದ್ಧಿ/ಸಿಆರ್.01/16-17 ದಿನಾಂಕ:10.08.2017 ರಲ್ಲಿ ಎದುರುದಾರರಿಗೆ ಸೂಚಿಸಿದ್ದಾರೆ.

2) ಶ್ರೀಮತಿ ರತ್ನಮ್ಮ ಬನ್ ಅಣ್ಣಯ್ಯ ಶೆಟ್ಟಿ ಮತ್ತು ಶ್ರೀಮತಿ ಲಕ್ಷ್ಮಮ್ಮ ಕೋಂ ಅಣ್ಣಯ್ಯ ಶೆಟ್ಟಿ ರವರಿಗೆ ಚಲ್ಲಗಾನಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯತಿಯಿಂದ ಹಕ್ಕುಪತ್ರಗಳಡಿಯಲ್ಲಿ ಹಂಚಿಕೆಯಾದ ನಿವೇಶನಗಳಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಸದರಿಯವರ ಹೆಸರಿನಲ್ಲಿ 2000-01ನೇ ಸಾಲಿನಲ್ಲಿ ಕ್ರಮವಾಗಿ, ಖಾತೆ ಸಂ.246 ಮತ್ತು 247 ಆಗಿದೆ. ಈ ಬಗ್ಗೆ ದಿ:18.04.2017ರ ವರದಿಯನ್ನು ಚಲ್ಲಗಾನಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯವರು ಎದುರುದಾರರಿಗೆ ಸಲ್ಲಿಸಿದ್ದಾರೆ. ಸದರಿ ಎರಡು ನಿವೇಶನಗಳು ಸರ್ಕಾರದ ಆಶ್ರಯ ಯೋಜನೆ ಅಡಿ ಸದರಿಯವರಿಗೆ ಹಂಚಿಕೆ ಮಾಡಲಾಗಿದೆಯೆಂದು ಕಂಡು ಬಂದಿದೆ. ಶ್ರೀಮತಿ ಲಕ್ಷ್ಮಮ್ಮ ಕೋಂ ಅಣ್ಣಯ್ಯ ಶೆಟ್ಟಿ ಮತ್ತು ಅವರ ಮಗ ಶ್ರೀ ಬೈರಾಶೆಟ್ಟಿ ರವರ ಹೆಸರಿನಲ್ಲಿ ಆಸ್ತಿಗಳು ಇದ್ದರೂ, ತಪ್ಪು/ಸುಳ್ಳು ಮಾಹಿತಿ ನೀಡಿ ಶ್ರೀಮತಿ ರತ್ನಮ್ಮ ಬನ್ ಅಣ್ಣಯ್ಯ ಶೆಟ್ಟಿ ಮತ್ತು ಆದರೀಮತಿ ಲಕ್ಷ್ಮಮ್ಮ ಕೋಂ ಅಣ್ಣಯ್ಯ ಶೆಟ್ಟಿ ರವರು ಸರ್ಕಾರದಿಂದ ಎರಡು ನಿವೇಶನಗಳನ್ನು ಪಡೆದಿರುವ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಸದರಿ ಎರಡು ಖಾತೆಗಳನ್ನು ರದ್ದುಪಡಿಸುವಂತೆ ದಿನಾಂಕ 10.08.2017 ರಲ್ಲಿ ಎದುರುದಾರರಿಗೆ ಸೂಚಿಸಲಾಗಿದ್ದು ಸದರಿಯವರು ಆ ಬಗ್ಗೆ ಕ್ರಮ ವಹಿಸದೇ ಕರ್ತವ್ಯ ಲೋಪ ಎದುರಿಸುವುದು ಕಂಡು ಬಂದಿದೆ.



8. ಮೇಲ್ಕಂಡ ಅಂಶಗಳು. ಕಡತದ ಸಂಗತಿಗಳು ಹಾಗೂ ದಾಖಲಾತಿಗಳನ್ನು ಮತ್ತು ಆಕ್ಷೇಪಣೆಯನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಿದಾಗ, ಎದುರುದಾರರ ವಿರುದ್ಧದ ನಡವಳಿಯನ್ನು ಕೈಬಿಡಲು ಸೂಕ್ತ/ಸಮಂಜಸ/ಸಮಾಧಾನಕರ ಕಾರಣ ತೋರಿಸಿಲ್ಲವೆಂಬ ಅಭಿಪ್ರಾಯಕ್ಕೆ ಬರಲಾಗಿದೆ.

9. ಕಡತದಲ್ಲಿಯ ಸಂಗತಿಗಳು ಹಾಗೂ ದಾಖಲಾತಿಗಳಿಂದ, ಎದುರುದಾರರು ಸರ್ಕಾರಿ/ಸಾರ್ವಜನಿಕ ನೌಕರರಾಗಿ ಪರಿಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ, ಸಂಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠತೆ ಮತ್ತು ಸರ್ಕಾರಿ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡ ದುರ್ವರ್ತನೆ/ದುರ್ನಡತೆ ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬರುತ್ತದೆ.

10. ಅದಲ್ಲದೆ ಎದುರುದಾರರು ಸರ್ಕಾರಿ ನೌಕರರಾಗಿದ್ದು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮಾವಳಿ, 1966ರ ನಿಯಮ 3(1)ರ ಅಡಿಯಲ್ಲಿ ದುರ್ವರ್ತನೆ/ದುರ್ನಡತೆ ಕಂಡು ಬರುವುದರಿಂದ, ಸದರಿಯವರ ವಿರುದ್ಧ ಇಲಾಖಾ ಶಿಸ್ತು ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯಿದೆ ಕಲಂ 12(3)ರ ಅಡಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿ ಈಗ ಈ ವರದಿ ಮೂಲಕ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗುತ್ತಿದೆ ಹಾಗೂ ಎದುರುದಾರರ ವಿರುದ್ಧದ ಇಲಾಖಾ ವಿಚಾರಣೆ ಮಾಡಲು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿಯಂತ್ರಣ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಾವಳಿ 1957ರ ನಿಯಮ 14(ಎ) ಅಡಿ ಈ ಸಂಸ್ಥೆಗೆ ವಹಿಸಬೇಕೆಂದು ಕೋರಿದ್ದು ಅದರಂತೆ ಶಿಸ್ತು ನಡವಳಿಕೆಯನ್ನು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಹೂಡಿ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ಉಲ್ಲೇಖ ಒಂದರ ಆದೇಶದಲ್ಲಿ ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತ-2 ರವರಿಗೆ ವಹಿಸಿದ್ದು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತ-2 ರವರು ಈ ವಿಚಾರಣಾಧಿಕಾರಿಯನ್ನು ವಿಚಾರಣೆ ನಡೆಸಲು ನೇಮಕ ಮಾಡಿದ್ದಾರೆ. ಆದ್ದರಿಂದ ನಿಮ್ಮ ವಿರುದ್ಧ ಈ ಆಪಾದನೆ.

7. Summons was issued along with copy of Article of Charge to DGO. DGO appeared through NSN Advocate and FOS was recorded. DGO has denied the charges, pleaded not guilty and claimed to be tried. Enquiry was posted to file his objections/WS.

[Handwritten signature]

8. DGO has filed his **objections/written statement** contending that the said Smt. Rathnama D/o Annaiah Shetty and Smt. Lakshamma W/o Annaiah Shetty, have been allotted sites by issuing Hakku Patra and complainant's property is not situated nearby above said persons nor he has any right, title and interest in respect of katha No.246 and 247 and complainant and the katha holders are related to each other and not in cordially terms and the claim of the complainant is that of civil in nature. Hence, he has not committed any dereliction of duty and the proceedings may be dropped.

9. After receiving the objections/written statement, rejoinder of the complainant was called for in which complainant has claimed that DGO has failed to take steps to cancel Khatha Nos. 246 and 247, under the direction of C.E.O. Kolar, and DGO was in knowledge of the fact that these two open sites were allotted under the 'Ashraya Yojana Scheme' and the Khatha holders Smt. Lakshamma and Smt. Rathnama have got effected the Khatas in respect of two sites by giving false information and making false representation and secured two sites in the name of said Lakshamma and Rathnama and on 10/08/2017 C.E.O. Z.P. Kolar, at their office Order No. ಜಿಪಂಕೋ/ಇತರೆ/ಅಭಿವೃದ್ಧಿ/ಸಿಆರ್.01/2016-17 and the same has not been carried by DGO and has committed misconduct.

[Handwritten signature]

VOR was complied and enquiry was proceeded with.

10. In order to prove the allegations made in the Article of Charges, the Disciplinary Authority has examined complainant as PW.1 and got marked Ex.P.1 to Ex.P.20.

After the closure of the evidence of Enquiry Authority, SOS was recorded. DGO did not choose to lead any evidence on his behalf and questionnaire was recorded and case was posted for arguments.

11. Heard arguments of P.O. and DGO. Written arguments were filed by DGO and case was posted for submitting final report.

12. Following point arise for my consideration;

Whether the Charge leveled against DGO Sri. Narayanaswamy, (Retired on 30/06/2019), Executive Officer, Taluk Panchayath, Srinivasapura Taluk, Kolar, is proved by the Disciplinary Authority?

13. My answer to the above point is in the '**Affirmative**' for the following:

REASONS

14. P.O. in order to substantiate the allegations made in the complaint has examined complainant as PW.1 and



has stated in his evidence that, two (Khatha) Mutation entries were made pertaining to sites in the name of Smt. Rathnamma D/o Annaiah Shetty pertaining to 246, situated at Chaldiganahalli and another site in the name of Smt. Lakshamma W/o Annaiah Shetty pertaining to 247, situated at Chaldiganahalli, by way of issuing Hakku Patra. These properties were belonging to his family inherited in the name of his father and after his death M.E.No.106/2000-01 were effected and his father died in 1997. Said Smt. Rathnamma and Lakshamma are owners of different properties. These two Mutation entries were effected on manipulated documents by applicants and in this regard after lodging his complaint before Panchayath authorities DGO was directed by the CEO, Kolar, on 19/05/2017 to conduct enquiry at their level and take steps to cancel the grant of sites infavour of said Smt. Rathnamma and Smt.Lakshmma, as per order dtd. 10/08/2017 marked at Ex.P.15. In spite of that, DGO did not take steps to hold enquiry and cancel the certificate of allotment of sites with Khatha No.246 and 247. In support of his oral evidence, he has produced Ex.P.1 to Ex.P.20 documents. He has produced copy of the M.E. marked at Ex.P.1 and Record of Rights copies at Ex.P.2, Panchayath demand register at Ex.P.3, the land standing in the name of Smt. Rathnamma and Smt.Lakshmma at Ex.P.4 to show that the disputed land does not belong to Government. Further he has

[Handwritten Signature]
31/11/19

produced Ex.P.5, which discloses that disputed property belongs to temple and complaint lodged before P.O. are also marked at Ex.P.8 and PDO report is marked at Ex.P.11 and his complaint before CEO, Z.P. Kolar, is marked at Ex.P.14 and notice issued to DGO by CEO, Z.P. Kolar, is marked at Ex.P.15, remind letter of CEO is marked at Ex.P.13, his complaint and Form No. I and II are marked as Ex.P.16 to 18 and records produced along with complaint are marked at Ex.P.19.

15. PW.1 has been cross examined by the DGO Advocate to elicit the defence that PW.1 does not know the Executive officer working during the relevant period and complainant and DGO are related. Further attempt has been made to elicit that PW.1 is not in knowledge of effecting Khatas in favour of applicants as per law. PW.1 has stated in his cross examination that said sites are allotted in Rajeev Gandhi Vasathi Yojane.

16. In support of the oral evidence of PW.1, he has produced Ex.P.1 and Ex.P.2, copies of Khata extract bearing No.246 and 247, copy of demand register Ex.P.3, RTCs marked at Ex.P.4, disclose that Sy.No.75 of Chaldiganahalli stands in the name of Smt. Rathnamma and Smt. Lakshmma, Ex.P.5 is the RTC of Sy.No.1, in which name of Government is appearing, Ex.P.6 and 7 are Hakku Patras issued to Smt. Rathnamma and Smt. Lakshmma, Ex.P.8 is

[Handwritten signature]

the complaint lodged by PW.1 before DGO office dtd. 09/09/2015, Ex.P.9 is the complaint lodged before PDO, Gram Panchayath, Ex.P.10 is the complaint lodged before Executive Officer, Taluka Panchayath, Srinivasapura Taluk, Ex.P.11 and 12 are letters addressed by PDO to Executive Officer informing about change of Khata in the name of Smt. Rathnamma and Smt.Lakshmma pertaining to Khata Nos.246 and 247. Ex.P.14 is the order passed by Taluka Panchayath office by Executive Officer, Srinivasapura Taluk, in which it is directed that records be verified pertaining to two Khata extracts pertaining to 246 and 247, which are in dispute and verified the related RTCs. Further Executive Officer has held that these two Khata entries bearing Nos. 246 and 247 have been effected on the basis of Hakku Pathras received without any support of documents and recommended for cancellation of Khata entries of said Nos.246 and 247 effected in the name of Smt. Rathnamma D/o Annaiah Shetty and Smt.Lakshmma W/o Annaiah Shetty. Further Ex.P.13 is the reminder sent from Z.P. office, Kolar, to consider the complaint of PW.1/complainant. Ex.P.15 is another letter issued by CEO, Z.P.Kolar, directing the E.O./DGO to take action to cancel Khata Nos.246 and 247 in dispute. Letter addressed to DGO office dtd.21/10/2016 by CEO, Z.O.Kolar, would disclose that DGO was reminded to take immediate action relating to cancellation of two Khatas in question. Other

De
31/11

records also disclose that PW.1 was continuously submitting representation to take action to cancel two Khata entries i.e., 246 and 247 as per the direction of CEO, Z.P.Kolar to DGO.


17. To rebut the allegations DGO has got himself examined as DW.1 and has stated consistently with what contentions he had taken up in his written statement and has stated that, he has taken appropriate action on 05/09/2017. Coming to the conclusion that the Panchayath office has no right to cancel the allotment sites, it is the Managing Director of 'Rajeev Gandhi Rural Vasathi Nigama' has invested with the powers. In support of this he has given representation to his superiors and complainant has not challenged the Khata entries of 246 and 247 under Sec. 269 of Karnataka Panchayath Raj Act, 1993 and he has not filed any civil suits and the said claim is barred by limitation and prays to dismiss the claim of complainant.

18. In support of his oral evidence, he has not produced any records like the powers invested with Managing Director of 'Rajeev Gandhi Rural Vasathi Nigama' to cancel the sites bearing Nos.246 and 247 and whatever claim he has made in his defence.

19. After close assessment of the evidence produced by both Disciplinary Authority as well as DGO the fact relating to effecting of Khata in favour of Smt. Lakshamma and



Smt. Rathnamma at Khata Nos.246 and 247 supported by Mutation Entries Nos. 58/2000-01 and 59/2000-01 has remained undisputed facts. It is also seen that PW.1 has been complaining to Panchayath Authorities, Taluk Panchayat Office, Revenue Office including C.E.O. Z.P of Kolar, for cancellation of these two Khatas. After assessing the allegations and considering the same on 19/05/2017, Z.P. Kolar, has considered allegations made by complainant and has directed Executive Officer, Srinivasapura Taluk Panchayath to take appropriate action. Ex.P.14 is an order issued by Executive Officer of Taluk Panchayath, Srinivasapura, dtd. 05/06/2017, discussing about the allegations made by complainant and about effecting of these two khatas in the name of Smt. Rathnamma and Smt. Lakshamma and ordered/directed to DGO Chaldiganahally Grama Panchayat, to cancel the Khata entry Number 246 in favour of Smt. Rathnamma D/o Annaiah Shetty and to cancel the Khata entry Number 247 in favour of Smt. Lakshamma W/o Annaiah Shetty. This order issued on 05/06/2017 and has not been carried out by the DGO. But the DGO has not produced any records to show that he has taken any steps to cancel the disputed two entries. In the absence of that, it is clear to understand that DGO has not obeyed the recommendation made in Ex.P.14 order issued by E.O. Taluka Panchayath, Srinivasapura. Oral evidence of DW.1 is not worthy of any consideration to


3/11

disbelieve the fact that he has not carried out the recommendation made by the E.O. Taluka Panchayath, Srinivasapura, in Ex.P.14 dtd. 05/06/2017. In the result, Enquiry Authority is constrained to hold that Article of Charges leveled against DGO is established. It is relevant to mention that the DGO has retired on 30/06/2019.

20. In view of the elaborate discussion made above, this Enquiry Authority is constrained to hold that, the charge framed against DGO is established. In the result, above Point is answered in the '**AFFIRMATIVE**' and I proceed to record the following;

FINDINGS

The Disciplinary Authority has proved the charges leveled against the Delinquent Government Official Narayanaswamy, (Retired on 30/06/2019), Executive Officer, Taluk Panchayath, Srinivasapura, Kolar District.

Submitted to Hon'ble Upa-Lokayuktha, Karnataka Lokayukta, Bengaluru, for further action in the matter.


(RAJASHEKAR.V.PATIL) 31/11/19

Additional Registrar Enquiries-8
Karnataka Lokayukta, Bengaluru.



ANNEXURES**1. LIST OF WITNESSES EXAMINED ON BEHALF OF DISCIPLINARY AUTHORITY:**

PW1	Sri. C.N. Venkatachalaiah S/o B. Narayana Shetty, 64 years, r/o Koramangala, Bangalore. dtd.31/08/2019.
-----	--

2. LIST OF DOCUMENTS MARKED ON BEHALF OF DISCIPLINARY AUTHORITY:

Ex.P.1	Xerox copy of Mutation register extract.
Ex.P.2	Xerox copy of RTC extract
Ex.P.3	Xerox copy of Demand Register extract.
Ex.P.4	RTCs (9-numbers)
Ex.P.5	RTC extract of Sy.No.1, (MR.No.68-29/2000-01.
Ex.P.6	Xerox copy of Niveshana Hakku Patra pertaining to Lakshamma W/o Annaiah Shetty issued by Tahasildar, Srinivasapura Taluk, Kolar Dist.
Ex.P.7	Xerox copy of Niveshana Hakku Patra pertaining to Rathamma D/o Annaiah Shetty issued by Tahasildar, Srinivasapura Taluk, Kolar Dist.
Ex.P.8	Xerox copy of Complaint submitted to Chief Executive Officer, Kolar, by complainant (PW.1) dt.09/09/2015
Ex.P.9	Xerox copy of Complaint submitted to Panchayath Development Officer, Chaldiganahally Grama Panchayat,

File 31/10

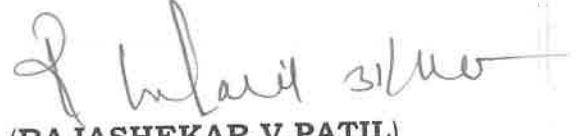
	Kasba Hobli, Srinivasa Pura Taluk, Kolar, by complainant (PW.1) dtd. 30/03/2017
Ex.P.10	Xerox copy of Complaint submitted to Executive Officer, Srinivasapura Taluk Panchayath, Kolar, by complainant (PW.1) dtd.30/03/2017
Ex.P.11	Xerox copy of letter dtd.24/03/2017 from PDO, Chaldiganahalli Grama Panchayat Srinivasapura Taluk to Executive Officer Taluk Panchayathi, Srinivasapura Taluk.
Ex.P.12	Xerox copy of letter dtd.18/04/2017 from PDO, Chaldiganahalli Grama Panchayat, Srinivasapura Taluk to Executive Officer, Taluk Panchayathi, Srinivasapura Taluk.
Ex.P.13	Office Memorandum of Zilla Panchayath, Kolar. dtd.19/05/2017
Ex.P.14	Xerox copy of report submitted by E.O. Srinivasapura Taluk Panchayat to C.E.O. Z.P. Kolar. dtd.05/06/2017
Ex.P.15	Office Memorandum of Zilla Panchayath, Kolar. dtd.10/08/2017
Ex.P.16	Form No.1- complaint submitted before Hon'ble Lokayuktha by the complainant-PW1.
Ex.P.16(a)	Signature of PW.1
Ex.P.17	Form-II (complainant's Affidavit)
Ex.P.17(a)	submitted to Lokayuktha, by PW.1 Signature of PW.1.
Ex.P.18	Complaint submitted to the Lokayuktha, Bangalore, by complainant PW1, Dtd.----
Ex.P.18(a)	Signature of PW.1.

Handwritten signature
31/10/17

Ex.P.19	Office Memorandum of Zilla Panchayath, Kolar. dtd.10/08/2017 with enclosures (6 to 16)
Ex.P.20	Reply submitted by Complainant/PW.1 to Karnataka Lokayuktha, Bangalore, dtd.25/07/2018.

3. **LIST OF WITNESSES EXAMINED ON BEHALF OF DGO :**

DW1	Sri. V. Narayanaswamy S/o Late Venkatappa, 62 years, Srinivasapura Taluk, Kolar District, dtd.04/10/2021.
-----	---



(RAJASHEKAR.V.PATIL)

Additional Registrar Enquiries-8
Karnataka Lokayukta,
Bengaluru.

